

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2019

Subject : Petition filed under Section 79(1)(f) of the Electricity Act, 2003 read with Articles 3,6,7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited & 6 ors.

Date of Hearing : **25.1.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapur, Advocate, UPCL
Ms. Poonam Verma, Advocate, UPCL
Shri Saunak Rajguru, Advocate, UPCL
Ms. Aparajita Upadhyay, Advocate, UPCL
Shri Mehul Rupera, UPCL
Shri Harish Priyani, UPCL
Shri M.G. Ramachandran, Senior Advocate, Karnataka Discoms
Shri Prashant Kumar, Advocate, PCKL
Shri Ahaan Mohan, Advocate, PCKL
Ms. Savithramma, Advocate, PCKL
Shri Prasanna K.S., PCKL
Ms. Padmalatha T.L., PCKL
Shri Arunav Patnaik, Advocate, Karnataka Discoms
Ms. Bhabna Das, Advocate, KPTCL
Shri Darpan K.M., Advocate, HESCOM & MESCOM
Ms. Amrita Sharma, Advocate, HESCOM & MESCOM
Shri Rajat Jonathan Shaw, Advocate, HESCOM & MESCOM

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

